
State Of Tripura Vs Sukanta Gupta

Bail Application No. 19 Of 2021

Court: Tripura High Court

Date of Decision: May 19, 2021

Acts Referred:

Code Of Criminal Procedure, 1973 " Section 41A, 438, 439(2)#Indian Penal Code, 1860 " Section 34, 342, 363, 364A, 382B, 506

Hon'ble Judges: S.G. Chattopadhyay, J

Bench: Single Bench

Advocate: Ratan Datta, N.G. Nandi

Final Decision: Disposed Of

Judgement